

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|--|----------------|----------------|-----------------|-----------------|-----------------|
| 54. | Bridge Federation of India | 3.00 | 0.00 | 0.00 | 0.00 | 3.00 |
| 55. | Ice Hockey (NSPO), New Delhi | 1.50 | 0.00 | 0.00 | 0.00 | 1.50 |
| 56. | School Games Federation of India, Bhopal | 13.36 | 43.54 | 5.20 | 0.00 | 62.10 |
| 57. | Indian Olympic Association, New Delhi | 238.96 | 204.00 | 1324.60 | 39.54 | 1807.10 |
| 58. | Sports Authority of India, J.N. Stadium, New Delhi | 1000.00 | 2000.00 | 3700.16 | 322.00 | 7022.16 |
| 59. | Association of Indian Universities (NSPO) | 0.00 | 158.45 | 381.00 | 160.89 | 700.34 |
| 60. | Tenpin Federation of India | 0.00 | 0.00 | 55.10 | 0.00 | 55.10 |
| 61. | Bowling Federation of India | 1.82 | 56.86 | 64.27 | 0.00 | 122.95 |
| | | 5183.36 | 7992.64 | 10337.20 | 13603.38 | 35895.31 |

*The figures include expenditure incurred upto February 2012 for London Olympics 2012

Action taken on Antrix Devas Deal

*223. DR. T.N. SEEMA : Will the PRIME MINISTER be pleased to state :

(a) whether Government has taken any action against those who have committed omissions and commissions in the Antrix-Devas deal; and

(b) the members of the Space Commission who gave approval to the deal?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) : (a) Based on the findings of the High Level Team, four former scientists of the Department of Space have been excluded from re-employment, committee roles or any other important role under the Government and have been divested of any current assignment/consultancy with the Government.

(b) The Antrix-Devas deal was not put up for approval of Space Commission. This deal was approved by Antrix Board.

Amendment in the Forest Rights Act

*224. SHRIMATI VASANTHI STANLEY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the action that has been taken on the recommendations of the National Advisory Council (NAC) regarding amendments pertaining to the Forest Rights Act;

- (b) whether further amendments are under consideration of the Ministry; and
- (c) to what extent the Ministry is successful in ensuring effective implementation of the law?

THE MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO): (a) In March 2011, the National Advisory Council (NAC) made detailed recommendations regarding necessary changes in the legal regime surrounding the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (referred to as Forest Rights Act), for the purpose of ensuring proper implementation of the letter and spirit of the law. Considering the gamut of the recommendations made by the NAC, all the suggestions have been examined indepth in the Ministry of Tribal Affairs with a view to work out a viable mechanism and medium to implement the same. While some of the suggested amendments would require amendments in the rules framed and guidelines issued under the Forest Rights Act, while some other would require an amendment in the parent act.

(b) The Ministry are in the process of working on the amendments in the parent act as also amendments in the Forest Rights Rules & Guidelines. The proposed amendments are being referred to the Ministry of Law & Justice for vetting. The Ministry have accorded top most priority to this matter.

(c) As per the provisions of the Forest Rights Act, 2006 and the Rules framed thereunder, the responsibility for implementing the Act lies with the State/Union Territories Governments.

According to the information received from the State/UT Governments, the status of implementation of the Act, as on 29th February, 2012, was as under :

| | |
|--|---|
| Number of claims filed | 31,70,247 |
| Number of claims disposed of / % in respect of claims received | 27,27,684 (86.04%) |
| Number of titles distributed/ready for distribution | 12,54,668 distributed and 16,052 ready |
| Number of claims rejected | 14,73,016 |
| Extent of forest land for which titles distributed (in acres) | 40,79,936.52 for 12,46,936 titles* |

* Updated information in respect of the remaining 7734 titles has not been received from the State Governments of Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Karnataka and Tripura.

The Ministry has been interacting with the State/UT Governments to ensure

effective implementation of the Act. The Ministry has also been issuing guidelines/clarifications in this regard.

Splitting of OBC into Sub-Groups BC and MBC

*225. DR. GYAN PRAKASH PILANIA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Planning Commission constituted a Working Group on 7 April, 2011 on empowerment of Other Backward Classes and one of the sub-groups has suggested that legal measures may be taken to categories OBCs into two sub-groups – Backward Class (BC) and Most Backward Class (MBC) – on the basis of their social, economic and educational status;

(b) if so, the details thereof and Government's decision thereon;

(c) the reasons advanced for splitting of OBC into sub-groups; and

(d) whether a similar splitting is contemplated amongst SCs and STs as well?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK) : (a) Yes, Sir.

(b) and (c) The working Group has not provided any further details in regard to the recommendation mentioned in part (a) of the question, and no decision has been taken on it.

(d) Views of the State Governments/Union Territories have been invited on the question of sub-categorising Scheduled Castes. As regards Scheduled Tribes, there is no such proposal.

Brahmaputra Waterways Project

*226. SHRI TARINI KANTA ROY : Will the Minister of SHIPPING be pleased to state :

(a) the present status of Brahmaputra waterways project; and

(b) by when this waterways would be commercially operative?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN) : (a) and (b) The Dhubri to Sadiya stretch of River Brahmaputra has been declared as National Waterway and the Inland Waterways Authority of India (IWAI) is developing and maintaining various inland water transport infrastructure such as (i) navigational channel with targeted depth and width in various sub-stretches of the waterway, (ii) navigational aids for day and night navigation and (iii) fixed and floating terminals at different locations to facilitate navigation thereon. Various types of vessels are already plying on this waterway carrying different types of cargo. Besides, some inland vessels carrying tourists also ply on the waterway from time to time.